

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IA/5321/ND/2020 IA/6001/ND/2023
IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors.	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 04.12.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
MR. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Lakshay Agarwal, Adv.

ORDER

IA/6001/ND/2023

The present application is already disposed of vide order dated 08.11.2023. Therefore, Registry is directed not to list this IA again.

IB/835/ND/2020

Learned Counsel for the applicant is present and has submitted that as per the directions passed by this Bench, he has filed an amended memo of parties, however, the same is not reflected on e-portal of this adjudicating authority. Learned Counsel for the applicant is directed to take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority within one week. Let this matter be posted before the Regular Bench on 08.01.2024.

Sd/-
ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)